

श्री के० डी० मालवीय : मुझे मालूम नहीं है कि रखा गया है या नहीं रखा गया, गानिबन् नहीं रखी गई है।

श्री के० सी० सोषिया : रखी जायगी या नहीं ?

श्री के० डी० मालवीय : जी नहीं।

Shri N. B. Chowdhury : May I know whether under the contract with the Standard Vacuum Oil Company, Government have any right to fix the price of the petroleum when raised?

Shri K. D. Malaviya : I require notice to answer that question.

Levy of Capitation Fee

*996. **Shri J. R. Mehta :** Will the Minister of Education be pleased to state whether it is a fact that certain educational institutions in India levy heavy capitation fees on students coming for studies from States other than the one in which such institutions are situated, and also otherwise discriminate on grounds of domicile?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : Yes, Sir, but Government are not aware of any other discrimination.

I may add that education being a State subject, the Government of India have got no authority to issue directives to the State Governments on this matter. But the Government of India have taken up this matter, and in compliance with the request made by the Government of India, the State Governments, with the exception of two, have withdrawn this capitation fee, wherever it was imposed.

Shri B. S. Murthy : Which are those two States ?

Shri J. R. Mehta : In view of the fact that this discrimination which militates against the ideal of common citizenship envisaged in the Constitution, will the Government of India be pleased to take action, or use their good offices with the other two States which have not so far agreed to come into line with the ideal laid down?

Dr. M. M. Das : We referred the matter to the Law Ministry, and the Law Ministry have pointed out that article 15(1) is contravened by the imposition of these capitation fees.

I stated in my reply earlier that all the State Governments where this fee was imposed with the exception of two have

withdrawn these capitation fees. Those two State Governments are Assam and Madhya Bharat. We are taking up this matter, and discussion is taking place between these two States and the Government of India. And we hope that these two States also will fall in line shortly, and withdraw these capitation fees.

Yoga Ashram, New Delhi

*999. **Babu Ramnarayan Singh :** Will the Minister of Education be pleased to refer to the reply given to the Starred Question No 1460, on the 21st December, 1954, and state :

(a) whether the required information called for from the local Yoga Ashram, New Delhi in connection with its activities has since been received and examined; and

(b) if so, the decision taken by Government in this regard?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : (a) Complete information has not yet been received.

(b) Does not arise.

Babu Ramnarayan Singh : The hon. Parliamentary Secretary stated that full information has not been received. Does he know that every thing has been supplied to the office, and that they must be lying in the office? He cannot say that information has not been received.

Dr. M. M. Das : I may submit to the hon. Member that in considering applications for grants by the Government of India, certain items of information are considered essential, and those items are to be submitted. So far as this particular organisation is concerned, we asked for certain items of information. They have sent us some information, but they have not sent all. So, we are awaiting their further reply and as soon as we get it, the matter will be considered.

Babu Ramnarayan Singh : May I know what further information does the hon. Parliamentary Secretary want ?

Mr. Speaker : This is going into details in an individual case. The hon. Member may inquire and get the information.

All India Service Examinations

*1000. **Shri Dabhi :** Will the Minister of Home Affairs be pleased to state whether it is a fact that Government propose to raise the upper age-limit for the IAS and other allied Services Exam nations to 25 years ?